

J

SLP(C)No. 4857 OF 2003
ITEM No.23

Court No. 7

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.4857/2003

(From the judgement and order dated 23/01/2003 in LPA 35497/2002
of The HIGH COURT OF BOMBAY)

MAHATMA PHULE KRIDA PRASARAK MANDAL &ANR

Petitioner (s)

VERSUS

SURESH TUKARAM WAGHMODE & ORS.

Respondent (s)

(with appln. For exemption from filing C/c of the impugned judgment & with prayer for interim relief & exemption from filing OT)

Date : 31/03/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)Mr. Makarand D Adkar, Adv. for
Mr. Vishwajit Singh,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Heard the learned counsel for the petitioners.

No merits.

Special leave petition is dismissed.

(D.L.Chugh) (S. Malkani)
Court Master Asstt. Registrar